

3. The error is regretted.

The mistake in the Question No. 2884 answered on 9.8.1985 in the Lok Sabha was pointed out by the Commissioner of Income-tax (Central-I), Madras, towards the close of Monsoon Session of the Parliament. Correctness of the reply was thereafter rechecked and verified and also the explanations of the Officers concerned were called for. After considering their explanations, the concerned officers were warned to be more careful in future while furnishing information to Parliament Questions and similar sensitive matters. In between the Parliament was not in session. Hence the corrected statement is being laid in this session.

11.52 hrs.

[English]

(Interruptions)

MR. DEPUTY-SPEAKER : All of you will please take your seat. I will call you one by one.

Mr. Basudeb Acharia.

SHRI BASUDEB ACHARIA (Bankura) : Sir, I have written a letter to you. The Prime Minister in an election meeting in Assam has stated...

MR. DEPUTY-SPEAKER : I have gone through that letter. Nothing is allowed. Nothing will go on record.

(Interruptions)**

SHRI BASUDEB ACHARIA : I have written to you a letter...

MR. DEPUTY-SPEAKER : I have already sent it to collect information whether it is a fact or not. I cannot allow this kind of allegation.

(Interruptions)**

SHRI BASUDEB ACHARIA : I want a clarification.

MR. DEPUTY-SPEAKER : I have already sent it. I will let you know afterwards.

(Interruptions)

[Translation]

SHRI SHAMINDER SINGH (Faridkot) : Mr. Deputy-Speaker, Sir, a few days ago... (Interruptions) I want to draw your attention to the fact that a few days ago, in Punjab... (Interruptions)

[English]

MR. DEPUTY-SPEAKER : Please give in writing.

Mr. Suresh Kurup.

SHRI SURESH KURUP (Kottayam) : For the last three days I have been raising in this House the issue of the Delhi University Teachers strike...

MR. DEPUTY-SPEAKER : We are getting information regarding that.

Now, papers to be laid on the Table.

Shri Arjun Singh.

11.53 hrs,

PAPERS LAID ON THE TABLE

[English]

Notifications under Export Quality Control and Inspections Act, 1963, Review on the Working of and Annual Report of the Export Credit Guarantee Corporation of India Ltd. Bombay for 1984, etc.

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI KHURSHID ALAM KHAN) : On behalf of Shri Arjun Singh, I beg to lay on the Table—

1. A copy each of the following Notifications (Hindi and English

versions) under sub-section (3) of section 17 of the Export Quality Control and Inspection) Act, 1963 :—

- (i) The Export Inspection Agency, Death-Cum-Retirement Gratuity (Amendment) Rules, 1985 published in Notification No. S.O 5394 in Gazette of India dated the 30th November, 1985.
- (ii) The Export (Quality Control and Inspection) Second Amendment Rules, 1985 published in Notification No. S.O. 5395 in Gazette of India dated the 30th November, 1985.

[Placed in Library. See No. LT-1606/85]

2. A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—

- (i) Review by the Government on the working of the Export Credit Guarantee Corporation of India Limited, Bombay, for the year 1984.
- (ii) Annual Report of the Export Credit Guarantee Corporation of India Limited, Bombay, for the year 1984 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-1607/85]

3. (i) A copy of the Annual Report (Hindi and English versions) of the Marine Products Export Development Authority, Cochin, for the year 1984-85 along with Audited Accounts, under sub-section (3) of sections 22 of the Marine Products Export Development Authority Act, 1972.
- (ii) A copy of the Review (Hindi and English versions) by the

Government on the working of the Marine Products Export Development Authority, Cochin, for the year 1984-85.

[Placed in Library. See No. LT-1608/85].

4. (i) A copy of the Annual Report (Hindi and English versions) of the Export Promotion Council for Finished Leather and Leather Manufactures, Kanpur, for the Year 1984-85 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Export Promotion Council for Finished Leather and Leather Manufactures, Kanpur, for the year 1984-85.

[Placed in Library. See No. LT-1609/85].

(Interruptions)

MR. DEPUTY-SPEAKER : Mr. Acharia, I have told you that I will verify and let you know.

SHRI BASUDEB ACHARIA : When, Sir ? On Monday ?

MR. DEPUTY-SPEAKER : I will let you know afterwards.

SHRI C JANGA REDDY (Hanamkonda) : I have not been given a chance. Only yesterday we brought 500 delegates of kisans...

MR. DEPUTY-SPEAKER : Already Members have discussed.

SHRI C. JANGA REDDY : I have already submitted a letter regarding half-an-hour discussion.

MR. DEPUTY-SPEAKER : I will see.

SHRI C. JANGA REDDY : Another thing, Sir. Let me tell you how the Congress-I is utilising their government machinery...(*Interruptions*)

MR. DEPUTY-SPEAKER : Shri Khurshid Alam Khan.

PAPERS LAID ON THE TABLE (*CONTD.*)

Central Silk Board Contributory Provident Fund (Amendment) Rules, 1985. Reviews on the Working of and Annual Reports of Handicrafts and Handlooms Exports Corporation of India Ltd. New Delhi, for 1984-85 and Wool Research Associations, Thane, for 1984-85 etc.

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI KHURSHID ALAM KHAN : Sir, I beg to lay on the Table—

1. A copy of the Central Silk Board Contributory Provident Fund (Amendment) Rules, 1985 (Hindi and English versions) published in Notification No. G.S.R. 1043 in Gazette of India dated the 9th November, 1985 under sub-section (3) of section 13 of the Central Silk Board Act, 1948.

[Placed in Library. See No. LT-1610/85].

2. A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 615A of the Companies Act, 1956 :

- (i) Review by the Government on the working of the Handicrafts and Handlooms Exports Corporation of India Limited, New Delhi, for the year 1984-85.

- (ii) Annual Report of the Handicrafts and Handlooms Exports Corporation of India Limited, New Delhi, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT-1611/85].

3. (i) A copy of the Annual Report (Hindi and English versions) of the Wool Research Association, Thane, for the year 1984-85 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Wool Research Association, Thane, for the year 1984-85.

[Placed in Library. See No. LT-1612/85]

4. (i) A copy of the Annual Report (Hindi and English versions) of the Man Made Textiles Research Association, Surat, for the year 1984-85 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Man Made Textiles Research Association, Surat, for the year 1984-85.

[Placed in Library, See No. LT-1613/85]

Securities Contracts (Regulations) Amendment Rules, 1985, Notifications under General Insurance Business Nationalisation Act, 1972, Customs Act, 1962, Central Excise Rules, 1944 and Smugglers and Foreign Exchange Manipulators (Forfeiture of Property) Act, 1976, etc.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA PCOJARY) : I beg to lay on the Table—

1. A copy of the Securities Contracts (Regulation) Amendment Rules, 1985 (Hindi and English versions) published in Notification No. G.S.R. 1083 in Gazette of India dated the 23rd November, 1985 under sub-section (3) of section 30 of the Securities Contracts (Regulation) Act, 1956.

[Placed in Library, See No. LT-1614/85]

2. A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of Section 17A of the General Insurance Business Nationalisation Act, 1972 :

(i) The General Insurance (Rationalisation of Pay Scales and other Conditions of Services of Officers) (Second Amendment) Scheme, 1985 published in Notification No. S.O. 883 (E) in Gazette of India dated the 9th December, 1985.

(ii) The General Insurance (Rationalisation and Revision of Pay Scales and Other Conditions of Service of Supervisory, Clerical and Subordinate Staff) (Second Amendment) Scheme, 1985 published in Notification No. S.O. 884 (E) in Gazette of India dated the 9th December, 1985.

[Placed in Library. See No. LT-1615/85]

A copy of Notification No. G.S.R. 893(E) (Hindi and English versions) published in Gazette of India dated the 6th December, 1985 together with an explanatory memorandum regarding exemption to certain specified equipments imported by accredited correspondents of foreign news agencies and newspapers and foreign broadcasting and television organisations from the basic customs duty in excess of 40 per cent *ad valorem* and from the whole of the additional duty of customs leviable thereon, under section 159 of the Customs Act, 1962.

[Placed in Library. See No. LT-1616/85]

4. A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944 :—

(i) G.S.R. 882(E) published in Gazette of India dated the 4th December, 1985 together with an explanatory memorandum making certain amendment to Notification No. 59/85-CE dated the 17th March, 1985 so as to extend the benefit of full exemption from excise duty hitherto available to glass bangles and glass beads to glass chattons also.

(ii) G.S.R. 883 (E) published in Gazette of India dated the 4th December, 1985 together with an explanatory memorandum making certain amendment to Notification Nos. 47/84-CE dated the 1st March, 1984, 174/84-CE and 175/84-CE dated the 1st August, 1984.

[Placed in Library. See No. LT-1617/85]

5. A copy of the Smugglers and Foreign Exchange Manipulators (Appellate Tribunal for Forfeited Property) Amendment Rules, 1985 (Hindi and English versions) published in Notification No. S.O. 4775 in Gazette of India dated the 28th September, 1985 together with an explanatory memorandum along with a Corrigendum thereto published in Notification No S.O. 5512 in Gazette of India dated the 28th November, 1985, under section 26 of the Smugglers and Foreign Exchange Manipulators (Forfeiture of Property) Act, 1976.

6. A statement (Hindi and English versions) showing reasons for delay in laying the notification mentioned at (5) above.

[Placed in Library. See No. LT-1618/85]

7. A statement (Hindi and English versions) regarding results of the Fifteenth Valuation of the Life Insurance Corporation of India as on 31st March, 1985.

[Placed in Library. See No. LT-1619/85]

Review on the Working of and Annual Report of Bharat Aluminium Company Ltd. New Delhi for 1984-85

THE MINISTER OF STATE IN THE DEPARTMENT OF MINES (SHRIMATI RAM DULARI SINHA) : I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies, Abt, 1956 :—

1. Review by the Government on the working of the Bharat Aluminium Company Limited, New Delhi, for the year 1984-85.
2. Annual Report of the Bharat Aluminium Company Limited, New Delhi, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-1620/85]

11.55 hrs.

MESSAGE FROM RAJYA SABHA

[English]

Appropriation (No. 6) Bill, 1985

SECRETARY-GENERAL : Sir, I have to report the following message received from the Secretary-General of Rajya Sabha :

“In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No. 6) Bill, 1985, which was passed by the Lok Sabha at its sitting held on the 4th December, 1985, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill”.

BUSINESS OF THE HOUSE

[English]

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI GHULAM NABI AZAD) :

Sir, with your permission, I rise to announce that Government Business in this House during the week commencing 16th December, 1985 will consist of :

1. Consideration and Passing of :
 - (a) Central Excise Tariff Bill, 1985.
 - (b) Additional Duties of Excise (Textiles and Textile Articles) Amendment Bill, 1985.
 - (c) Additional Duties of Excise (Goods of Special Importance) Bill, 1985.
2. Consideration of any item of Government Business carried over from today's Order Paper.
3. Consideration and passing of the International Airports Authority (Amendment) Bill, 1985, as passed by Rajya Sabha.
4. Discussion on the 7th Five Year Plan.
5. Discussion on the Long Term Fiscal Policy.

SHRI C. JANGA REDDY : This is the circular issued by the Postal Department...

(Interruptions)

MR. DEPUTY-SPEAKER : Not allowed.

(Interruptions)**

SHRI ANIL BASU : I have written a letter Sir.

MR. DEPUTY-SPEAKER : I will see to it.

[Translation]

SHRI SHAMINDER SINGH (Faridkot) : Mr. Deputy-Speaker, Sir, I want to draw your attention to your